GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE LEGISLATIVE DEPARTMENT

LOK SABHA UNSTARRED QUESTION NO. 231

TO BE ANSWERED ON WEDNESDAY, 03rd FEBRUARY 2021

ONE NATION ONE ELECTION

231. ADV. ADOOR PRAKASH: SHRI JAGDAMBIKA PAL: Will the Minister of LAW AND JUSTICE be pleased to state:

(a)whether the Government is planning for 'One Nation One Election' enabling simultaneous election to Parliament, State Assemblies and local bodies;

(b) if so, the details thereof;

(c) whether the Government has done any consultation with the Election Commission in this regard and if so, the details thereof; and

(d)whether the Government has set any time line for implementation of simultaneous elections in India and if so, the details thereof?

ANSWER

MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND ELECTRONICS & INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) to (c) :The Department Related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice had examined the issue of simultaneous elections to Lok Sabha and State Legislative Assemblies in consultation with various stake-holders including Election Commission of India. The Committee has given certain recommendations in this regard in its 79th Report. The matter now stands referred to the Law Commission for further examination to work out practicable road map and framework for simultaneous elections to Lok Sabha and State Assemblies.

(d): No Sir.